

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.02
CP (IB) No. 142/BB/2019

IN THE MATTER OF:

M/s. Corporation Bank	...	Petitioner
Vs.		
M/s. Yojaka India Pvt Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.01.2023

CORAM:

TMT. T.KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	None
For the Respondent	:	Sh. Suryanarayana a/w Sh. Yogendra Achar

ORDER

1. Heard Mr. Suryanarayana along with Sh. Yogendra Achar, learned Counsels for the Respondents and none for the Petitioner.
2. The learned Counsel for the Petitioner has filed memo vide Diary No. 175 of 10.01.2023 stating that One Time Settlement Scheme has been accepted under certain terms and conditions and in view of the settlement, the Petitioner has sought for disposal of the instant Petition.
3. The learned Counsel for the Respondent has filed memo vide Diary No. 175 of 10.01.2023 seeking to dismiss the C.P. as settled by OTS.
4. The aforesaid memo are taken on record.
5. In the circumstances and in view of the above referred memo filed by the learned Counsels for the Petitioner and Respondent, the instant C.P. is dismissed as withdrawn.
6. Accordingly, **C.P (IB) No. 142/BB/2019** is dismissed as withdrawn.

— sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Brunda

— sd —

(T.KRISHNAVALLI)
MEMBER (JUDICIAL)